

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO -2525
ANSWERED ON - 22/03/2023

ATROCITIES AGAINST MARGINALISED OBC

2525. SHRI RYAGA KRISHNAIAH

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether Government is proposing to extend the provisions of SC/ST Atrocities Act to some of the marginalised OBCs communities;
- (b) the details of inhuman and social humiliation cases registered under Prevention of Atrocities Act, caste-wise in the States; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)

- (a) No, Sir. There is no such proposal to extend the provisions of SC/ST Atrocities Act to any of the OBCs communities.
- (b) & (c) The atrocities covered under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, could mostly be broadly categorised as 'inhuman' and/or 'social humiliation'. As per the details from the National Crime Records Bureau (NCRB), the number of cases registered during the year 2021 under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 only (without IPC) for crimes/atrocities against the members of the Scheduled Castes and the Schedule Tribes is 5269 and 324 respectively. Crime-Head-wise details are **annexed**.

Annexure

Annexure referred to in Rajya Sabha Unstarred Question No. 2525 for answer on 22.03.2023

Crime Headwise Details of Cases Registered under the Prevention of Atrocities Act (without IPC) for Crimes against SCs/STs during 2021

Caste	Intentionally Insult or Intimidate with Intent to Humiliate	Occupy/Disposes Land Belongs to	Prevent or deny or obstruct usage of public place	Force to leave place of Residence/Social Boycott	Other Offences	Total
Scheduled Castes	1851	56	124	18	3220	5269
Scheduled Tribes	91	37	1	24	171	324
Total	1942	93	125	42	3391	5593
